

IN THE NATIONAL COMPANY LAW TRIBUNAL

COURT NO. IV, NEW DELHI

**Item No. 111
IB-470/ND/2020**

Under Section: 9 of IBC.

In the matter of:

M/s Vintron Informatics Ltd. ... **Applicant**

Vs

M/s Palmohan Electronics Pvt. Ltd. ... **Respondent**

Order delivered on 05.03.2020

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

For the Applicant : Mr. Om Prakash Shekhawat, Adv.,

Ms. Savita Rani, Adv.

For the Respondent : Mr. Parmod Rajput, Accountant

ORDER

Mr. Parmod Rajput from the accounts department of the Corporate Debtor seeks time to take appropriate steps to defend the application. Let the appearance be filed within five days and reply within two weeks, with copy in advance to the other side. Rejoinder within one week thereafter. Mr. Parmod Rajput further states that Corporate Debtor is endeavouring to settle the matter. Learned counsel for the applicant submits that certain payment is made yesterday. List on 29.04.2020.

Sd/-

**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

MUKESH

